B-3 General Bond (Security)

Bond for the due despatch of excisable goods removed for warehousing and export therefrom to a foreign country without payment of duty
(Rule 20)

(Delete the letters and words not applicable)

I/ We .................................. of ..................................... [hereinafter called the obligor(s)] am/ are jointly and severally bound to the President of India in the sum of ................... rupees to be paid to the President of India for which payment I/we jointly and severally bind myself/ ourselves and my/our legal representatives.

The above bounden obligor(s) being permitted to remove the excisable goods from time to time conditional on the provisions of Central Excise Rules, 1944, being observed, without payment of duty from the registered factory/any other premises approved by Commissioner at ..................... for warehousing at ..................... and exportation therefrom.

Whereas the Commissioner of Central Excise at ..................... [hereinafter called the Commissioner] has required the obligor(s) to deposit as security for the amount of this bond, the sum of ..................... rupees in cash or securities as hereinafter mentioned of a total face value of rupees ............................... endorsed in favour of the President of India and accepted on this behalf by the Commissioner, Additional Commissioner, Deputy Commissioner or Assistant Commissioner of Central Excise, namely: .....................,

And whereas the obligor(s) has/ have furnished such guarantee by depositing with the Commissioner the cash/ security as aforementioned.

The condition of this bond is that the obligor(s) and his/ their legal representatives shall observe all the provisions of the Central Excise Rules 2001, notifications and instructions issued thereunder relating to Export Warehousing, and all such amendments thereto, as may be issued from time to time to be observed in respect of excisable goods removed.

And if the said goods are duly removed from the factory or any other premise as may be approved by the Commissioner, warehoused at ..................... and exported from the aforesaid warehouse within such period as the Commissioner directs,

And all such dues whether excise duty or other lawful charges as shall be fixed by the Commissioner of Central Excise and payable on the said goods or any portion or portions thereof are paid by TR-6 challans in the nominated
bank(s) by the obligor(s) to the account of the Commissioner within ten days of the date of demand thereof being made in writing by the said Commissioner.

This obligation shall be void.

Otherwise, and on breach or failure in the performance of any part of this condition, the same shall be in full force and virtue:

AND the President shall, at his option, be competent to make good all the loss and damages from the amount of the security deposit or by endorsing his rights under the above-written bond or the both;

I/We declare that this bond is given under the orders of the Central Government for the performance of an act in which the public are interested.

Signature(s) of Obligor(s)

Place:
Date:

Witnesses  
(1) Address (1)  Occupation (1)
(2) Address (2)  Occupation (2)

Accepted by me this ............ day of ............ (Month) .........(Year)

[........................ of Central Excise]
[for and on behalf of the President of India]